

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

CP 11/94

: Date of order 4.10.94

Rajendra Singh Bapna

: Petitioner

v/s

Dr. S.S. Srivastava

: Respondent

Mr. D.P. Garg

: Counsel for the petitioner

Mr. U.D. Sharma

: Counsel for the respondent.

CORAM

Hon'ble Mr. Gopal Krishna, Member (Judicial)

Hon'ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDICIAL)

Petitioner Rajendra Singh Bapna in this CP has stated that the respondents, having failed to comply with the directions of this Tribunal while deciding the TA no. 338/92 (TA 1044/86) on 17.8.93 that the petitioner shall now be paid an amount of Rs. 4387.35 within three months of the order, have committed contempt. On the contrary, the respondents have stated that the actual pay and other allowances payable to the petitioner as per rules for the period from 1.3.78 to 27.9.78 have been meticulously calculated and the total amount comes to Rs. 4376/- as per calculation sheet (Annexure R-1). The petitioner filed this CP on 18.1.94 and thereafter he has received a sum of Rs. 4376/- on 7.2.94 vide Annexure R-2. In the circumstances, no case of contempt is made out against the respondents. The present petition is therefore dismissed with no order as to costs. Notices issued stand discharged.

(O.P. SHARMA)

MEMBER(A)

Gopalkrishna
(GOPAL KRISHNA)

MEMBER(J)